

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

...

O.A. No.2242 of 1994

Dated New Delhi, this 30th March, 1995

Hon'ble Shri K. Muthukumar, Member(A)

Shri S. K. Dutta,  
S/o Late Shri D. C. Dutta,  
R/o 708/S-VIII, R. K. Puram,  
NEW DELHI

... Applicant

By Advocate: Ms Sushila Ram, Proxy  
counsel for Ms Kamini Jaiswal

**Versus**

1. Union of India, through  
Comptroller & Auditor General of India,  
Government of India,  
10, Bahadur Shah Zafar Marg,  
NEW DELHI.

2. Principal Director of Commercial,  
Audit & Ex-officio Member of  
Audit Board-1,  
BOMBAY.

3. Director of Estates,  
Type III C Section  
Nirman Bhawan,  
NEW DELHI - 110 011

... Respondents

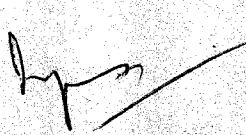
By Advocate: Shri V. S. R. Krishna and  
Shri M. K. Gupta

**O R D E R**  
**(Oral)**

Shri K. Muthukumar, M(A)

Shri M. K. Gupta, counsel for Respondent No.3 has filed an affidavit today in the court informing that the impugned order dated 18.7.94 in the O.A. has since been withdrawn by the respondents and the allotment of the quarter No.S-VIII/708, R. K. Puram, has been regularised in the name of the applicant with effect from 18.9.91. The learned proxy counsel for the applicant has also accepted this and states that the O.A. has become infructuous.

The O.A., therefore, is disposed of as having ~~been~~ become infructuous.

  
(K. Muthukumar)  
Member(A)